

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).12120/2005

(From the judgement and order dated 09/05/2005 in AFO No.90/2000  
of the HIGH COURT OF GUJARAT AT AHMEDABAD)

BHAVNESH MOHANLAL AMIN AND ANR.

Petitioner(s)

VERSUS

NIRMA CHEMICALS WORKS AND ANR.

Respondent(s)

(With prayer for interim relief)

Date: 27/05/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

HON'BLE MR. JUSTICE C.K. THAKKER

(VACATION BENCH)

For Petitioner(s) Mr. Maninder Singh, Adv.

Mrs. Prathiba M. Singh, Adv.

Mr. Angad Mirdha, Adv.

Mr. Saurabh Mishra, Adv.

Mr. Prathik Acharya, Adv.

For Respondent(s) Mr. Dushyant A. Dave, Sr. Adv.

Mr. Ramesh Singh, Adv.

Mr. P. Venugopal, Adv.

Mr. P.S. Sudheer, Adv.

for M/S. K.J. John & Co.

UPON hearing counsel the Court made the following

O R D E R

Heard the learned counsel for the petitioners and the learned senior counsel appearing for the respondents on caveat. Post the matter soon after Summer Vacation.

The interim order granted by the High Court shall stand extended till the next date of hearing

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(A.S. BISHT)

(PUSHAP LATA BHARDWAJ)

COURT MASTER

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